

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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OA NO. 964/2002

This the 6th day of February, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri D.J. Singh,
S/o Late Shri Palto Singh
R/o 410, North Civil Lines,
Muzaffarnagar,
U.P.

....Applicant

(By Advocate: Sh. D.R.Gupta)

Versus

1. U.O.I. through
Secretary, Department of Telecommunication,
Sanchar Bhawan, Ashoka Road,
New Delhi.
2. C.G.M.T. (W), U.P. Telecom Circle,
Windlass Complex, Rajpur Road,
Dehradun, U.P.
3. General Manager,
Telecom Distt.,
Meerut, U.P.

....Respondents

(By Advocate: Sh. V.S.R.Kirhsna)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA seeking the following reliefs:

- "a. To allow the application with cost;
- b. To declare the inaction of the respondents to release retiral benefits of the applicant as illegal.
- c. To direct the respondents to release the retiral benefits of the applicant comprising of the following with in a month with interest thereon @ 18% p.a. from the date of retirement till the date of actual payment :-
 - (a) Pension.
 - (b) DCR gratuity.
 - (c) Leave encashment.
 - (d) G.I.S. (CGEGIS)
 - (e) G.P.F. amount standing to the credit of the applicant
 - (f) Commuted value of pension."

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(2)

2. Counsel for applicant points out that initially the OA was filed for release of retiral benefits but the same has been released now. Now the only question which survives is of interest.

3. After hearing the parties, I am of the considered opinion that this OA can be disposed of by directing the respondents to pay interest @10% from the date the payments became due till the date of payment of retiral benefits. Respondents are directed to pay the amount within a period of 2 months from the date of receipt of a copy of this order.


(KULDIP SINGH)
Member (J)

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